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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

In the matter of

Nitin Dhiman

..... Applicant

V/s

State of Punjab

..... Respondent

Reply of Surabhi Malik, IAS, District Magistrate, Ludhiana on behalf of the respondent no. 4 in compliance to the order dated 20.04.2023.

RESPECTFULLY SHOWETH

- 1) That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply on behalf of respondent No 4.
- 2) That briefly stated, the applicant Mr. Nitin Dhiman resident of 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana has filed petition before the Hon'ble National Green Tribunal alleging the pollution of Budha Nallah, river Sutlej and groundwater.
- 3) The Hon'ble National Green Tribunal has passed the order dated 20.04.2023 that respondent no. 4-District Magistrate, Ludhiana is directed to file additional reply specifically mentioning :-
 - (i) compliance status of all the three CETPs
 - (ii) compliance status of all the dyeing units connected with the CETPs
 - (iii) compliance status of all the 54 dyeing units which are not connected with the CETPs
 - (iv) Present status of the dyeing industries connected with CETPs which were previously found to have connected their dyeing units with main sewer of the Municipal Corporation, Ludhiana
 - (v) Number of dyeing units which are connected with sewer of the Municipal Corporation, Ludhiana

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(vi) Where the industrial effluent after treatment by CETPs is discharged. The information be given in tabular form which shall include status of all dyeing units setup in Ludhiana

4) A meeting of PPCB and MCL was convened on 10.05.2023 and reports on above mentioned 6 points on compliance status were sought from Punjab Pollution Control Board (PPCB) and Municipal Corporation, Ludhiana (MCL) within 7 days. Punjab Pollution Control Board vide its letter dated 16.05.2023 (Annexure-R4/1) and Municipal Corporation, Ludhiana vide its letter dated 24.05.2023 (Annexure-R4/2) have submitted the reports. On the basis of above reports, para wise reply is as follows:-

Sr. No	Information sought	Reply
(i)	compliance status of all the three CETPs.	<p>1. As per report received from Punjab Pollution Control Board, the MOEF&CC vide notification no. GSR978E dated 10.10.2016 has prescribed sector specific standards for discharge of effluent for the textile industries viz pH, Colour, SS, TDS, BOD, COD, O&G, T.Cr, Sulphide, SAR, Amm. Nitrogen (as N). The compliance status of three CETPs is as under:</p> <p>CETP 50 MLD:</p> <p>Previously, the CETP was not achieving the TDS parameter. Now, Punjab Pollution Control Board is complying with the MoEF&CC standards as per the last monitoring carried out in the month of April, 2023.</p> <p>CETP 40 MLD:</p> <p>Partially compliant except BOD and TDS parameters as per last monitoring carried out in the Month of April, 2023. This month BOD has been reported as 34 mg/l, whereas</p>

it was 18 mg/l during last month(March, 2023) against the MoEF&CC standards of 30 mg/l. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source.

The MoEF&CC, while disbursing Grant-in-Aid to SPVs of 40 MLD & 50 MLD CETPs has directed to achieve the stringent standards of BOD 10mg/l as well as for other parameters so as to utilize the treated effluent of CETPs onto land for irrigation. Department of Water Resources and Soil Conservation has been requested to prepare the schemes for utilization of treated effluent for onto land for irrigation.

CETP 15 MLD:

Partially compliant except TDS as per the last monitoring carried out in the month of April, 2023. Earlier, the CETP was not achieving the results and has now carried out remedial measures including up-gradation of CETP. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source for which opportunity of personal hearings were given to SPV as well as individual members. Trials are undergone to replace salt based dyeing techniques with enzyme based dyeing processes to reduce TDS content at source.

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		<p>The MOEF&CC vide its letter dated 18.03.2016 has directed M/s Bahadurke Textile & knitwear Association Limited to initiate the CETP based on conventional treatment system in phase-1 with adoption of ZLD in Phase-2 for which the association will apply to MOEF&CC at a later stage as an up-gradation case. The Punjab Pollution Control Board is perusing the SPV to adopt the ZLD scheme after getting necessary permission/ approvals from MoEF&CC.</p>
(ii)	<p>Compliance status of all the dyeing units connected with dyeing CETPs.</p>	<ol style="list-style-type: none"> 1. As per report received from Punjab Pollution Control Board, all the member units are now discharging their industrial and domestic effluent to their respective CETPs through the dedicated conveyance system. Hence, their treatment of these member units is being imparted at the CETP only. 2. However, the Board is monitoring their activities to ensure that these units may not discharge their untreated effluents through Municipal sewer or directly into Buddha Nallah. Joint surveillance of Municipal Corporation and PPCB including night surveillance / odd hours is also being carried out. Punjab Pollution Control Board is regularly initiating the action against the violator industries.

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(iii)	compliance status of all the 54 dyeing units which are not connected with the CETPs.	<p>As per the reports received from Punjab Pollution Control Board, the status of dyeing units which are not connected with the CETPs but falling in the command area of the sewerage network falling in the jurisdiction of Municipal Corporation, Ludhiana are as under:</p> <p>There are 12 large scale units. Out of which 09 are complying and 03 non-complying.</p> <p>There are 26 dyeing units located at Industrial Area A. Out of which 16 are complying and 07 are non-complying and rest 03 have been closed permanently.</p> <p>There are further 16 scattered dyeing units, out of which 12 are complying, 02 are non-complying & rest 02 have been closed permanently. Punjab Pollution Control Board has initiated appropriate action for the violations observed from the above units.</p> <p>As per report received from Municipal Corporation Ludhiana, the detailed list from Punjab Pollution Control Board has been received regarding the non-complying units and Municipal Corporation Ludhiana is initiating action as per rules.</p>
(iv)	Present status of dyeing industries connected with CETPs, which were previously found to have connected their	1. As per report received from Punjab Pollution Control Board, Government of Punjab, Department of Science,

<p>dyeing units with main sewer of the Municipal Corporation, Ludhiana.</p>	<p>Technologies an Environment vide letter no. 1594066/1 dated 10.10.2019 has issued direction u/s 5 of Environment Protection Act, 1986 to the Municipal Corporation, Ludhiana to disconnect the connection of Industries from Municipal sewer once connection to CETP conveyance system is achieved. The matter was regularly taken up with the Municipal Corporation, Ludhiana. The Chairman, Punjab Pollution Control Board has also issued a DO letter vide no. 9857 dated 25.04.2023 to Municipal Corporation, Ludhiana with the request to direct the concerned officers to disconnect the sewer connection of the dyeing industries which are connected with the CETPS from municipal sewer.</p> <p>2. Municipal Corporation, Ludhiana in its report has stated that in compliance with the directions received from Punjab Pollution Control Board, Municipal Corporation, Ludhiana vide its letter no. 66-PS/D dated 03.05.2023 has confirmed that sewer connections of the member units of dyeing CETPs have been disconnected from Municipal sewer.</p>
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(v)	Number of dyeing units which are connected with sewer of the Municipal Corporation, Ludhiana	That the contents of this corresponding paragraph have already been replied in point iii. Hence, are not being repeated herein for the sake of brevity.
(vi)	Where the industrial effluent after treatment by CETPs is discharged.	As per report received from Punjab Pollution Control Board , All CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej.

- 5) That it is respectfully submitted that District Administration and all the stakeholder departments are already seized of the matter relating to the prevention and control of pollution in Budha Nallah and River Sutlej.
- 6) That in view of the submissions made herein above, the necessary instructions may be passed and the application filed by Mr. Nitin Dhiman may be disposed off accordingly by this Hon'ble Tribunal. That any instruction passed by this Hon'ble Tribunal to the undersigned shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application no. 225 of 2022 may kindly be disposed of with appropriate orders.

Submitted by



(Surabhi Malik, IAS)
District Magistrate , Ludhiana

Date: 24.05.2023

Place: LUDHIANA

Verification

Verified that the contents of para no.1 to 6 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



(Surabhi Malik, IAS)
District Magistrate , Ludhiana

Date: 24.05.2023

Place: LUDHIANA

Information required for Hon'ble NGT case in O.A. no. 225 of 2022 titled as Nitin Dhiman V/s State of Punjab & ors.

Sr. no.	Information Sought	Reply
(i)	Compliance status of all three dyeing CETPs.	<p>1. MOEF&CC vide notification no. GSR978E dated 10.10.2016 has prescribed Sector Specific Standards for discharge of effluent for the textile industries viz pH, Colour, SS, TDS, BOD, COD, O&G, T.Cr, Sulphide, SAR, Amm. Nitrogen (as N). The compliance status of three CETPs is as under:</p> <p>CETP 50 MLD:</p> <p>Previously, the CETP was not achieving the TDS parameter. Now, complying with the MOEF&CC standards as per the last monitoring carried out in the month of April, 2023.</p> <p>CETP 40 MLD:</p> <p>Partially compliant except BOD and TDS parameters as per last monitoring carried out in the month of April, 2023. This month BOD has been reported as 24 mg/l, whereas it was 18 mg/l during last month (March, 2023) against the MOEF&CC standards of 30 mg/l. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source.</p> <p>The MOEF&CC, while disbursing Grant-in-Aid to SPVs of 40 MLD & 50 MLD CETPs has directed to achieve the stringent standards of BOD 10 mg/l as well as for other parameters so as to utilize the treated effluent of CETPs onto land for irrigation. Department of Water Resources and Soil Conservation has been requested to prepare the schemes for utilization of treated effluent for onto land for irrigation.</p> <p>CETP 15 MLD:</p> <p>Partially compliant except TDS as per the last monitoring carried out in the month of April, 2023. Earlier, the CETP was not achieving the results and has now carried out remedial measures including up-gradation of</p>

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		<p>CETP. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source for which opportunity of personal hearings were given to SPV as well as individual members. Trials are undergone to replace salt based dyeing techniques with enzyme based dyeing processes to reduce TDS content at source.</p> <p>The MOEF&CC vide its letter dated 18.03.2016 has directed M/s Bahadurke Textile & knitwear Association Limited to initiate the CETP based on conventional treatment system in phase-1 with adoption of ZLD in Phase-2 for which the association will apply to MoEF&CC at a later stage as an up-gradation case. The Punjab Pollution Control Board is perusing the SPV to adopt the ZLD scheme after getting necessary permission/approvals from MoEF&CC.</p>
(ii)	<p>Compliance status of all the dyeing units connected with dyeing CETPs.</p>	<ol style="list-style-type: none"> 1. All the member units of a now discharging their industrial and domestic effluent to their respective CETPs through the dedicated conveyance system. Hence, the amount of these member units is being imparted at the CETP only. 2. However, the Board is monitoring their activities to ensure that these units may not discharge their untreated effluents through Municipal sewer or directly into Buddha Nallah. Joint surveillance of Municipal Corporation and PPCB including night surveillance / odd hours is also being carried out. Punjab Pollution Control Board is regularly initiating the action against the violator industries.
(iii)	<p>Compliance status of all the 54 dyeing units which are not connected with the CETPs.</p>	<p>The status of dyeing units which are not connected with the CETPs but falling in the command area of the sewerage network falling in the jurisdiction of Municipal Corporation, Ludhiana is as under:</p> <p>There are 12 large scale units. Out of which 09 are complying and 03 non-complying.</p> <p>There are 26 dyeing units located at Industrial Area-A. Out of which 16 are complying and 07 non-complying & 03 closed permanently.</p>

	<p>There are 16 scattered dyeing units. Out of which 12 complying, 02 non-complying & 02 closed permanently.</p> <p>Punjab Pollution Control Board has initiated appropriate action for the violations observed from the above units.</p>
<p>(iv) Present Status of dyeing industries connected with CETPs, which were previously found to have connected their dyeing units with main sewer of the Municipal Corporation, Ludhiana.</p>	<p>Government of Punjab, Department of Science, Technologies and Environment vide letter no. 1594066/1 dated 10.10.2019 has issued directions u/s 5 of Environment Protection Act, 1986 to the Municipal Corporation, Ludhiana to disconnect the connection of industries from Municipal sewer once connection to CETP conveyance system is achieved. The matter was regularly taken up with the Municipal Corporation, Ludhiana by the Punjab Pollution Control Board. The related communication is as per Annexure-1. The Chairman, Punjab Pollution Control Board has also issued a DO letter vide no. 9857 dated 25.04.2023 to Municipal Corporation, Ludhiana with the request to direct the concerned officers to disconnect the sewer connection of the dyeing industries which are now connected with the CETPs from municipal sewer.</p> <p>Now, the Municipal Corporation, Ludhiana vide its letter no. 56-PS/D dated 03.05.2023 has confirmed that sewer connections of the member units of dyeing CETPs have been disconnected from municipal sewer.</p>
<p>(v) Number of dyeing units which are connected with sewer of the Municipal Corporation, Ludhiana.</p>	<p>Reply as mentioned at Sr no. (iii) above may be considered.</p>
<p>(vi) Where the industrial effluent after treatment by CETPs is discharged.</p>	<p>All CETPs are discharging their treated effluent into Buddha Najiah leading to River Sutlej.</p>

Details of the some of the Correspondence made with the municipal corporation, Ludhiana with all the 03 CETPs is given below:-

A. 15 MLD CETP

i)	Regional Office-III, Ludhiana letter no. 6286 dated 20.08.2020 to Commissioner Office, Ludhiana.	List of the Member Units attached with request to ensure that no effluent from these units is to be discharge into MC sewer.
ii)	Regional Office-III, Ludhiana letter no. 2913 dated 23.05.2022 to Municipal Corporation, Ludhiana.	As above and also to take action against the violating units.
iii)	Regional Office-III, Ludhiana letter no. 37 dated 10.01.2023 to Municipal Corporation, Ludhiana.	As above.
iv)	Regional Office-III, Ludhiana letter no. 980 dated 11.04.2023 to Municipal Corporation, Ludhiana.	As above.

B. 40 MLD CETP

i)	Zonal Office-II, Ludhiana letter no. 2082 dated 06.04.2022 to Commissioner Office, Ludhiana.	Direction u/s 33-A of the Water Act, 1974 for disconnection of municipal sewer linking of various textile dyeing industries situated in focal point area of Ludhiana along-with list of member units.
ii)	Zonal Office-II, Ludhiana letter no. 2438 dated 26.04.2022 to Commissioner Office, Ludhiana.	Reminder w.r.t. direction dated 06.04.2022 issued to the corporation with request to intimated the name of the industries which have been completely disconnected with MC sewer.

C. 50 MLD CETP

i)	Regional Office-III, Ludhiana letter no. 2968 dated 27.05.2022 to Municipal Corporation, Ludhiana.	List of the Member Units provided to the MC with request to ensure that no effluent from these units is to be allowed into the MC sewer and also to take action against the violating units.
ii)	Regional Office-III, Ludhiana letter no. 226 dated 17.01.2023 to Municipal Corporation, Ludhiana.	As above.
iii)	Regional Office-III, Ludhiana letter no. 771 dated 06.03.2023 to Municipal Corporation, Ludhiana.	As above.
iv)	Regional Office-III, Ludhiana letter no. 976 dated 11.04.2023 to Municipal Corporation, Ludhiana.	Regarding complaint received of colored effluent 225 MLD STP at Jamalpur with request to ensure that no effluent from dyeing industry shall be allowed to be discharged into MC sewerage system in any circumstance and to take action against the violating units.

Note: Chairman of the Board vide DO letter no. 9857 dated 25.04.2023 has requested to the Commissioner, MC, Ludhiana to direct the concerned officers to disconnect the sewer connection of dyeing industries connected with CETPs from Municipal sewer, immediately and ensured for all the requisite assistance from Punjab Pollution Control Board.

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ਵਿਸ਼ਾ:- National Green Tribunal Principal Brach (Nitin Dhiman V/s State of Punjab)
Application No. 225 of 2022

ਹਵਾਲਾ :- ਪੱਤਰ ਨੰ. 5581-82/MA ਮਿਤੀ 05-05-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਕੇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਕੇਸ ਦਾ ਜਵਾਬ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਮਾਨਯੋਗ National Green Tribunal ਕੋਰਟ ਵਿੱਚ ਦਾਇਰ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਹੁਣ National Green Tribunal ਕੋਰਟ ਵੱਲੋਂ ਇਸ ਕੇਸ ਸਬੰਧੀ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਦਾ ਜਵਾਬ ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਅਤੇ ਪੰਜਾਬ ਪਲੂਸ਼ਨ ਬੋਰਡ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਦਿੱਤਾ ਜਾਣਾ ਹੈ।

- (1) Compliance status of all the three CETPs.
- (2) Compliance status of all the dyeing units connected with the CETPs.
- (3) Compliance status of all the 54 dyeing units which are not connected with the CETPs,
- (4) Present status of the dyeing industries with CETPs which were previously found to have connected O.A No. 225/2022 Nitin Dhiman Vs. State of Punjab & Ors. their units with main sewer of the Municipal Corporation, Ludhiana.
- (5) Number of dyeing units which are connected with sewer of the Municipal Corporation, Ludhiana.
- (6) Where the industrial effluent after treatment by CETPs is discharged.
The information be given in tabular form which shall include status of all dyeing units setup in Ludhiana.

ਇਹਨਾਂ ਪੁਆਇੰਟਾਂ ਦਾ ਜਵਾਬ ਪੰਜਾਬ ਪਲੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

Sr. No	Information Sought	Reply
1	Compliance status of all the three CETPs.	<p>As per report received from Punjab Pollution Control Board MoEF&CC vide notification no. GSR978E dated 10.10.2016 has prescribed Sector Specific Standards for discharge of effluent for the textile industries viz pH, Colour, SS, TDS, BOD, COD, O&G, T.Cr, Sulphide, SAR, Amm. Nitrogen (as N). The compliance status of three CETPs is as under:</p> <p>CETP 50 MLD: Previously, the CETP was not achieving the TDS parameter. <i>PCB/BIA</i> Now, complying with the MoEF&CC standards as per the last monitoring carried out in the month of April, 2023.</p> <p>CETP 40 MLD: Partially compliant except BOD and TDS parameters as per last monitoring carried out in the Month of April, 2023. This month BOD has been reported as 34 mg/l, whereas it was 18 mg/l during last month (March, 2023) against the MOEF&CC standards of 30 mg/l. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source. The MOEF&CC, while disbursing Grant-in-Aid to SPVs of 40 MLD & 50 MLD CETPs has directed to achieve the stringent standards of BOD 10 mg/l as well as for other parameters so as to utilize the treated effluent of CETPs onto land for irrigation. Department of Water Resources and Soil Conservation has been requested to prepare the schemes for utilization of</p>

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		<p>treated effluent for onto land for irrigation.</p> <p>CETP 15 MLD: Partially compliant except TDS as per the last monitoring carried out in the month of April, 2023. Earlier, the CETP was not achieving the results and has now carried out remedial measures including up-gradation of CETP. The Board is continuously pursuing the SPV of CETP, for resource management to reduce the TDS at source for which opportunity of personal hearings were given to SPV as well as Individual members. Trials are undergone to replace salt based dyeing techniques with enzyme based dyeing processes to reduce TDS content at source. The MoEF&CC vide its letter dated 18.03.2016 has directed M/s Bahadurke Textile & knitwear Association Limited to initiate the CETP based on conventional treatment system in phase-1 with adoption of ZLD in Phase-2 for which the association will apply to MoEF&CC at a later stage as an up-gradation case. The Punjab Pollution Control Board is perusing the SPV to adopt the ZLD scheme after getting necessary permission / approvals from MoEF&CC.</p>
2	Compliance status of all the dyeing units connected with the CETPs.	<p>As per report received from Punjab Pollution Control Board, all the member units are now discharging their industrial and domestic effluent to their respective CETPs through the dedicated conveyance system. Hence, their treatment of these member units is being imparted at the CETP only.</p> <p>However, the Municipal Corporation Ludhiana is monitoring their activities to ensure that these units may not discharge their untreated effluents through Municipal sewer or directly into Buddha Nallah. Joint surveillance of Municipal Corporation and PPCB including night surveillance / odd hours is also being carried out. In case of any violation sewerage connection of the violating unit is disconnection and further action is then taken by Punjab Pollution Control Board. In one of such checking of Municipal Corporation and Punjab Pollution Control Board jointly on dated 13.04.2023, one dyeing unit was found disposing of its commercial effluent into the domestic sewer of Municipal Corporation. Municipal Corporation Ludhiana has disconnected the connection of this violating unit and informed Punjab Pollution Control Board to take action against the violating unit as per law.</p>
3	Compliance status of all the 54 dyeing units which are not connected with the CETPs,	<p>That the status of dyeing units as per the reports received from Punjab Pollution Control Board, the units which are not connected with the CETPs but falling in the command area of the sewerage network falling in the jurisdiction of Municipal Corporation, Ludhiana are as under:</p> <p>There are 12 large scale units. Out of which 09 are complying and 03 non-complying.</p> <p>There are 26 dyeing units located at Industrial Area</p>

22/4/23

		<p>A. Out of which 16 are complying and 07 are non-complying and rest 03 have been closed permanently.</p> <p>There are further 16 scattered dyeing units, out of which 12 are complying, 02 are non-complying & rest 02 have been closed permanently. Punjab Pollution Control Board has initiated appropriate action for the violations observed from the above units. The detailed list regarding the non-complying units has been received from Punjab Pollution Control Board and Municipal Corporation Ludhiana is initiating action as per rules.</p>
4	Present status of the dyeing industries with CETPs which were previously found to have connected their dyeing units with main sewer of the Municipal Corporation, Ludhiana.	<p>As report received from Punjab Pollution Control Board that Government of Punjab, Department of Science, Technologies an Environment vide letter no. 1594066/1 dated 10.10.2019 has issued direction u/s 5 of Environment Protection Act, 1986 to the Municipal Corporation, Ludhiana to disconnect the connection of Industries from Municipal sewer once connection to CETP conveyance system is achieved. In compliance with the directions received from Punjab Pollution Control Board, the Municipal Corporation, Ludhiana vide its Tetter no. 66-PS/D dated 03.05.2023 has confirmed that sewer connections of the member units of dyeing CETPs have been disconnected from Municipal sewer (Annexure - A)</p>
5	Number of dyeing units which are connected with sewer of the Municipal Corporation, Ludhiana.	That the contents of this corresponding paragraph have already been replied in point iii. Hence, are not being repeated herein for the sake of brevity
6	Where the industrial effluent after treatment by CETPs is discharged.	As report received from Punjab Pollution Control Board that All CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej.

24/5/2023
ਕਾਰਜਕਾਰੀ ਇੰਜੀ:ਬੀ

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24/5/23

ANNEXURE A

Ludhiana Municipal Corporation

To

Chief Engineer,
Punjab Pollution Control Board,
Ludhiana

Subject:- Regarding the discharge of waste water from boiling units and electroplating industries into the municipal sewer system.*

Reference:- Environmental Engineer, Regional Office-3 Ludhiana office letter no. 976 dated 11-04-2023 and Chairman, Punjab Pollution Control Office Letter No. 2082 Dated 06-04-2022 and letter no. 981 dated 11-04-2023 regarding.

1) It has been written by you that the commercial waste water of dyeing units is 50 mld. CETP Tajpur Road and 40 mld. CETP focal point and 15 mld. is being dumped into CETP Bahadur Ke Road. The number of industrial members of Tajpur Road is 108, the number of industrial members of Focal Point is 67 and the number of industrial members of Bahadur K Road is 32. From all the members of the said SPV the discharge of waste water is being dumped found in the dedicated conveyance system of C.E.T.P. In this regard, the concerned Assistant Engineer of the Municipal Corporation, O&M and Xen O&M have verified that all these units have been disconnected from the residential sewer of the Municipal Corporation. It is requested to ensure that the treated water of these CETPs is as per the norms fixed by the Punjab Pollution Control Board and only after that it should be released into Budha river.

2) Waste water from industries other than the member of SVP of Dyeing Units is discharged into the domestic sewer of the Municipal Corporation, causing damage to the domestic sewer system and STP machinery is also damaged. You are requested that apart from this CETP, other industrial units should be instructed to treat their waste water by installing Inbuilt ETTPs as per the norms of Punjab Pollution Control Board and only after that they should be allowed to connect it to municipal sewer under S203 of PMC Act. Therefore, it is also requested that the discharge of these industrial units be checked and it is verified that their treated water is compliant as per norms of Punjab Pollution Prevention Board. If any untreated or non-compliant unit is dumping its discharge in the sewer of the municipal corporation, this office should also be informed while taking action as per the rules so that their sewer connection can be disconnected as per PMC Act.

3) From time to time during the checking of the Municipal Corporation sometimes by some industries violations have been found, which are as follows:-

i) 54 dyeing units of Focal Point and 34 units of Jaiswal Dye Complex on Kaladhola Road had their sewer connected to the main sewer line of the Municipal Corporation. Taking immediate action, the Municipal Corporation cut off the connection of these dyeing units from the main sewer of the Municipal Corporation as per the instructions of the Punjab Pollution Control Board and in this regard letter No. 86/ACR to the Punjab Pollution Control Board. It was also notified vide date 26-05-2022.

ii) During the Municipal Corporation checking date 11-01-2023, 27 units of colored and untreated water were found to be discharged into the Municipal Sewer. In this regard, the Punjab Pollution Board was informed along with the list of these dyeing units.

On prevention date 03-05-2023, their checking report has been received from your office, which is as follows:-

Total Unit	27
Washing Unit	13
Printing Unit	8
Dyeing Unit	3
Non Polluting	3

Compliant	9
Non Compliant	18
Total	27

According to this report, ETPs of 18 industrial units are non-compliant. Therefore, the process of disconnecting them will be done by this office under the PMC Act. You are requested to take further necessary action and inform this office as well.

iii) During random checking on 13-04-2023, it was found that untreated water from M/s. Ramal Dying, D-265, 266, Focal Point was being discharged into the Municipal Sewer during the night and following the instructions of the Punjab Pollution Control Board on 14-04-2023, the connection of this drain was disconnected and on the spot, the officials of Punjab Pollution Control Board were called and given samples and informed to take necessary action. As per the report of Punjab Pollution Control Board, this unit was already connected to CETP, Focal Point, so this Illegal Connection has been cut off by the Municipal Corporation. It is also requested to take appropriate action on this.

iv) After checking the sewer line on 22-04-2023, it was found that Electroplating water from Mess J.K. International, E-367, Phase-6, Focal Point was being discharged untreated into the municipal sewer line. Taking action under the PMC Act, the connection of this industry was disconnected by the Municipal Corporation and on the spot SDO, Punjab Pollution Prevention Board was called and samples were given and informed to take necessary action.

v) On 25-04-2023, 225 MLD STP Colored water was coming from the plot in the sewer line of 60". To check it, JCB with City Bus Service Workshop near Tajpur Road was utilized to dig the same place. When digging was done, colored/hot water

from a machine hole was coming into the municipal corporation's 60" sewer line (which comes from the focal point). When the sample was filled in, it was seen that this water was colored and quite hot. When this sewage line was inspected, it was found that this line is coming from outside the municipal corporation limits. It should be mentioned here that the municipal corporation's Dying units are also installed outside the boundary. On the spot, this line was disconnected from two places in the presence of Punjab Pollution Control Board officer and PDA representatives. This sewer line is outside the municipal corporation boundary. It was coming from the existing dyeing units. The details of the dyeing units outside the Municipal Corporation limits are as follows:-

1. Jivan Risham Dying
- 2) Ganga dyeing
- 3) Sehhyog Enterprises
- 4) N.K. Washing
- 5) Media Impacts Dying
- 6) Fortune Impex Dying
- 7) Jai Ganesh Processor Dying
- 8) H.M. International Dyeing

These dyeing units are connected to CETP Tajpur Road, but this illegal connection was also found with the municipal sewer. It is requested to take action as per the rules of these dyeing units and inform this office also.

vi) On 03-05-2023, during the Budha River Monitoring Committee meeting, it was informed by the representative of the Land Conservation Department that the amount of iron and manganese in the treated water has been found to be more than Permissible Limit from Ballo Ke S.T.P. It is also stated here that during the meeting, there was a discussion with the Executive Engineer of the Punjab Pollution Control Board, then it was noticed that there are many electroplating units in that area and there may be a possibility that untreated effluents from one of the industries may be being dumped into Ballo Ke S.T.P. due to which amount of Iron and Manganese are coming more.

It is requested to check them and if any unit is not compliant according to the norms of Punjab Pollution Prevention Board then this office should also be informed while taking necessary action. Teams of Municipal Corporation and Punjab Water Supply and Sewerage Board will support regarding this.

Commissioner
Municipal Corporation Ludhiana

ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ

ਦੱਲ

ਪ੍ਰੋਪ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ,
ਲੁਧਿਆਣਾ।

ਨੰ:..... ਮਿਤੀ

ਵਿਸ਼ਾ:- ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਅਤੇ ਇਲੈਕਟ੍ਰੋਪਲੇਟਿੰਗ ਇੰਡਸਟਰੀਆਂ ਦਾ ਗੰਦਾ ਪਾਣੀ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਸਿਸਟਮ ਵਿੱਚ ਡਿਸਚਾਰਜ ਕਰਨ ਬਾਰੇ।

ਹਵਾਲਾ:- ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਖੇਤਰੀ ਦਫਤਰ-3 ਲੁਧਿਆਣਾ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. 976 ਮਿਤੀ 11-04-2023 ਅਤੇ ਚੇਅਰਮੈਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਜੀ ਦੇ ਦਫਤਰ ਪੱਤਰ ਨੰਬਰ 2082 ਮਿਤੀ 06-04-2022 ਅਤੇ ਪੱਤਰ ਨੰ. 981 ਮਿਤੀ 11-04-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

1) ਆਪ ਵੱਲੋਂ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦਾ ਵਪਾਰਕ ਗੰਦਾ ਪਾਣੀ 50 ਐਮ.ਐਲ.ਡੀ. ਸੀ.ਈ.ਟੀ.ਪੀ. ਤਾਜਪੁਰ ਰੋਡ ਅਤੇ 40 ਐਮ.ਐਲ.ਡੀ. ਸੀ.ਈ.ਟੀ.ਪੀ. ਫੋਕਲ ਪੁਆਇੰਟ ਅਤੇ 15 ਐਮ.ਐਲ.ਡੀ. ਸੀ.ਈ.ਟੀ.ਪੀ. ਬਹਾਦਰ ਕੇ ਰੋਡ ਵਿਖੇ ਜਾ ਰਿਹਾ ਹੈ। ਤਾਜਪੁਰ ਰੋਡ ਦੇ ਉਦਯੋਗਿਕ ਮੈਂਬਰਾਂ ਦੀ ਗਿਣਤੀ 108, ਫੋਕਲ ਪੁਆਇੰਟ ਦੇ ਉਦਯੋਗਿਕ ਮੈਂਬਰਾਂ ਦੀ ਗਿਣਤੀ 67 ਅਤੇ ਬਹਾਦਰ ਕੇ ਰੋਡ ਦੇ ਉਦਯੋਗਿਕ ਮੈਂਬਰਾਂ ਦੀ ਗਿਣਤੀ 32 ਹੈ। ਉਕਤ ਐਸ.ਪੀ.ਵੀ. ਦੇ ਸਾਰੇ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਆਪਣਾ ਵਪਾਰਕ ਗੰਦਾ ਪਾਣੀ ਸੀ.ਈ.ਟੀ.ਪੀ. ਦੇ ਸਮਰਪਿਤ ਕੰਨੈਵੇਂਸ ਸਿਸਟਮ ਵਿੱਚ ਪਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਨਗਰ ਨਿਗਮ ਦੇ ਸਬੰਧਤ ਸਹਾਇਕ ਇੰਜੀਨੀਅਰ-ਓ.ਐੱਡ.ਐਮ. ਅਤੇ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਓ.ਐੱਡ.ਐਮ. ਵੱਲੋਂ ਤਸਦੀਕ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਇਹਨਾਂ ਸਾਰੇ ਯੂਨਿਟਾਂ ਦਾ ਕੁਨੈਕਸ਼ਨ ਨਗਰ ਨਿਗਮ ਦੇ ਰਿਹਾਇਸ਼ੀ ਸੀਵਰ ਵਿੱਚੋਂ ਕੱਟ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਹ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ ਕਿ ਇਨ੍ਹਾਂ ਸੀ.ਈ.ਟੀ.ਪੀ.ਜ਼ ਦਾ ਟਰੀਟਮੈਂਟ ਪਾਣੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਫਿਕਸ ਕੀਤੇ ਗਏ ਨੌਰਮਸ ਮੁਤਾਬਿਕ ਹੋਵੇ ਅਤੇ ਉਸ ਉਪਰੰਤ ਹੀ ਬੁੱਢਾ ਦਰਿਆ ਵਿੱਚ ਪਾਇਆ ਜਾਵੇ ਜੀ।

2) ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦੇ ਐਸ.ਵੀ.ਪੀ. ਦੇ ਮੈਂਬਰ ਯੂਨਿਟਾਂ ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਇੰਡਸਟਰੀ ਦਾ ਗੰਦਾ ਪਾਣੀ ਨਗਰ ਨਿਗਮ ਦੇ ਘਰੇਲੂ ਸੀਵਰ ਵਿੱਚ ਪਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ, ਜਿਸ ਨਾਲ ਘਰੇਲੂ ਸੀਵਰ ਸਿਸਟਮ ਨੂੰ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ ਅਤੇ ਐਸ.ਟੀ.ਪੀ. ਦੀ ਮਸ਼ੀਨਰੀ ਦਾ ਵੀ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ। ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸੀ.ਈ.ਟੀ.ਪੀ. ਤੋਂ ਇਲਾਵਾ ਹੋਰ ਇੰਡਸਟਰੀ ਯੂਨਿਟਾਂ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਵੇ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਵੇਸਟ ਵਾਟਰ ਨੂੰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਨੌਰਮਸ ਅਨੁਸਾਰ Inbuilt ETP's ਲਗਾ ਕੇ ਟਰੀਟ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਉਸ ਉਪਰੰਤ ਹੀ ਇਸ ਨੂੰ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਨਾਲ PMC Act ਦੇ S203 ਦੇ ਤਹਿਤ ਜੋੜਨ ਦੀ ਮੰਜੂਰੀ ਦਿੱਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਇਸ ਲਈ ਇਹ ਵੀ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਨ੍ਹਾਂ ਇੰਡਸਟਰੀਅਲ ਯੂਨਿਟਾਂ ਦੇ ਡਿਸਚਾਰਜ ਨੂੰ ਚੈਕ ਕੀਤਾ ਜਾਵੇ ਅਤੇ ਇਹ ਤਸਦੀਕ ਕੀਤਾ ਜਾਵੇ ਕਿ ਉਨ੍ਹਾਂ ਦਾ ਟਰੀਟਮੈਂਟ ਪਾਣੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਨੌਰਮਸ ਅਨੁਸਾਰ Compliant ਹੈ। ਜੇਕਰ ਕੋਈ ਅਣ-ਟਰੀਟਮੈਂਟ ਜਾਂ Non-compliant ਯੂਨਿਟ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਵਿੱਚ ਆਪਣਾ ਡਿਸਚਾਰਜ ਸੁੱਟ ਰਿਹਾ ਹੈ ਤਾਂ ਉਸ ਤੇ ਜੁਲਾ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਉਨ੍ਹਾਂ ਦਾ ਸੀਵਰ ਕੁਨੈਕਸ਼ਨ PMC Act ਅਨੁਸਾਰ Disconnect ਕੀਤਾ ਜਾ ਸਕੇ।

3) ਸਮੇਂ-ਸਮੇਂ ਤੇ ਨਗਰ ਨਿਗਮ ਦੀ ਚੈਕਿੰਗ ਦੌਰਾਨ ਕਈ ਵਾਰੀ ਕੁਝ ਇੰਡਸਟਰੀਆਂ ਵੱਲੋਂ Violations ਪਾਈਆਂ ਗਈਆਂ ਹਨ, ਜੋ ਕਿ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

i) ਫੋਕਲ ਪੁਆਇੰਟ ਦੇ 54 ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਅਤੇ ਕੱਕਾਪੋਲਾ ਰੋਡ ਤੇ ਜੈਸਵਾਲ ਡਾਇੰਗ ਲੈਪਲੈਕਸ ਦੇ 34 ਯੂਨਿਟਾਂ ਨੇ ਆਪਣਾ ਸੀਵਰ ਨਗਰ ਨਿਗਮ ਦੀ ਮੋਨ ਸੀਵਰ ਲਾਈਨ ਨਾਲ ਜੋੜਿਆ ਹੋਇਆ ਸੀ। ਨਗਰ ਨਿਗਮ ਨੇ ਤਰੁੱਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਹਨਾਂ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦਾ ਕੁਨੈਕਸ਼ਨ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਨਗਰ ਨਿਗਮ ਦੇ ਮੋਨ ਸੀਵਰ ਵਿੱਚੋਂ ਕੱਟ ਦਿੱਤੇ ਅਤੇ ਇਸ ਸਬੰਧੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਨੂੰ ਪੱਤਰ ਨੰਬਰ 86/ਏ.ਸੀ.ਆਰ./ਡੀ ਮਿਤੀ 26-05-2022 ਚਾਰੀ ਸੂਚਿਤ ਵੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ।

ii) ਨਗਰ ਨਿਗਮ ਦੀ ਚੈਕਿੰਗ ਮਿਤੀ 11-01-2023 ਦੌਰਾਨ 27 ਯੂਨਿਟਾਂ ਦਾ ਰੰਗਦਾਰ ਅਤੇ ਅਣ-ਟਰੀਟਡ ਪਾਣੀ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਵਿੱਚ ਸੁੱਟਦੇ ਪਾਏ ਗਏ। ਇਸ ਸਬੰਧੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਨੂੰ ਇਹਨਾ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦੀ ਲਿਸਟ ਨਾਲ ਸਾਬੀ ਕਰਦੇ ਹੋਏ ਸੂਚਿਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਮਿਤੀ 03-05-2023 ਨੂੰ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਇੰਨ੍ਹਾਂ ਦੀ ਚੈਕਿੰਗ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ, ਜੋ ਕਿ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

Total Unit	27
Washing Unit	13
Printing Unit	8
Dyeing Unit	3
Non Polluting	3

Compliant	9
Non Compliant	18
Total	27

ਇਸ ਰਿਪੋਰਟ ਅਨੁਸਾਰ 18 ਇੰਡਸਟਰੀਅਲ ਯੂਨਿਟ ਦੇ ਈ.ਟੀ.ਪੀਜ਼ non-compliant ਹਨ। ਇਸ ਲਈ ਇੰਨ੍ਹਾਂ ਦੇ ਕੁਨੈਕਸ਼ਨ ਕੱਟਣ ਦੀ ਕਾਰਵਾਈ PMC Act ਦੇ ਤਹਿਤ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਕੀਤੀ ਜਾਵੇਗੀ। ਆਪ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇੰਨ੍ਹਾਂ ਤੇ ਹੋਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

iii) ਮਿਤੀ 13-04-2023 ਨੂੰ Random ਚੈਕਿੰਗ ਦੌਰਾਨ ਪਾਇਆ ਗਿਆ ਕਿ ਮੈਸ. ਰਮਲ ਡਾਇੰਗ, ਡੀ-265, 266, ਫੋਕਲ ਪੁਆਇੰਟ ਦਾ ਅਣ-ਟਰੀਟਡ ਪਾਣੀ ਰਾਤ ਸਮੇਂ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਵਿੱਚ ਪਾਇਆ ਜਾ ਰਿਹਾ ਸੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮਿਤੀ 14-04-2023 ਨੂੰ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਸ ਡਾਇੰਗ ਦਾ ਕੁਨੈਕਸ਼ਨ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ ਅਤੇ ਮੌਕੇ ਉੱਪਰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਬੁਲਾ ਕੇ ਸੈਂਪਲ ਭਰਾ ਦਿੱਤੇ ਗਏ ਸਨ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਵਾਸਤੇ ਸੂਚਿਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਕਿਉਂਕਿ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਇਹ ਯੂਨਿਟ Already ਸੀ.ਈ.ਟੀ.ਪੀ., ਫੋਕਲ ਪੁਆਇੰਟ ਨਾਲ Connected ਸੀ, ਇਸ ਲਈ ਇਹ Illegal Connection ਨਗਰ ਨਿਗਮ ਵੱਲੋਂ ਕੱਟ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਆਪ ਨੂੰ ਬੇਨਤੀ ਹੈ ਕਿ ਇਸ ਤੇ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ।

iv) ਮਿਤੀ 22-04-2023 ਨੂੰ ਸੀਵਰ ਲਾਈਨ ਦੀ ਚੈਕਿੰਗ ਕਰਨ ਉੱਪਰੰਤ ਪਾਇਆ ਗਿਆ ਕਿ ਮੈਸ. ਜੇ.ਕੇ. ਇੰਨਟਰਨੈਸ਼ਨਲ, ਈ-367, ਫੇਸ-6, ਫੋਕਲ ਪੁਆਇੰਟ ਵੱਲੋਂ ਇਲੈਕਟ੍ਰੋਪਲੇਟਿੰਗ ਦਾ ਪਾਣੀ ਬਿਨ੍ਹਾਂ ਟਰੀਟ ਕੀਤੇ ਸਿਧੇ ਤੌਰ ਤੇ ਨਗਰ ਨਿਗਮ ਦੀ ਸੀਵਰ ਲਾਈਨ ਵਿੱਚ ਸੁਟਿਆ ਜਾ ਰਿਹਾ ਸੀ। PMC Act ਦੇ ਤਹਿਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਸ ਇੰਡਸਟਰੀ ਦਾ ਕੁਨੈਕਸ਼ਨ ਨਗਰ ਨਿਗਮ ਵੱਲੋਂ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ ਅਤੇ ਮੌਕੇ ਉੱਪਰ ਐਸ.ਡੀ.ਓ., ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਨੂੰ ਬੁਲਾ ਕੇ ਸੈਂਪਲ ਭਰਾ ਦਿੱਤੇ ਗਏ ਸਨ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਵਾਸਤੇ ਸੂਚਿਤ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ।

v) ਮਿਤੀ 25-04-2023 ਨੂੰ 225 ਐਮ.ਐਲ.ਡੀ. ਐਸ.ਟੀ.ਪੀ. ਪਲਾਟ ਤੇ 60" ਦੀ ਸੀਵਰ ਲਾਈਨ ਵਿੱਚੋਂ ਰੰਗਦਾਰ ਪਾਣੀ ਆ ਰਿਹਾ ਸੀ। ਇਸ ਨੂੰ ਚੈਕ ਕਰਨ ਲਈ ਤਾਜਪੁਰ ਰੋਡ ਤੇ ਨੇੜੇ ਸਿਟੀ ਬੱਸ ਸਰਵਿਸ ਵਰਕਸ਼ਾਪ ਦੇ ਨਾਲ ਜੇ.ਸੀ.ਬੀ. ਲਗਾ ਕੇ ਪੁਟਾਈ ਕੀਤੀ ਗਈ ਤਾਂ ਪੁਟਾਈ ਦੌਰਾਨ ਇੱਕ ਮਸ਼ੀਨਹੋਲ ਵਿੱਚੋਂ ਰੰਗਦਾਰ / ਗਰਮ ਪਾਣੀ ਨਗਰ ਨਿਗਮ ਦੀ 60" ਸੀਵਰ ਲਾਈਨ (ਜੋ ਕਿ ਫੋਕਲ ਪੁਆਇੰਟ ਵਿੱਚੋਂ ਆਉਂਦੀ ਹੈ) ਵਿੱਚ ਆ ਰਿਹਾ ਸੀ। ਮੌਕੇ ਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਅਤੇ ਨਗਰ ਨਿਗਮ ਦੇ ਅਧਿਕਾਰੀਆਂ ਵੱਲੋਂ 60" ਸੀਵਰ ਲਾਈਨ ਵਿੱਚ ਸੈਂਪਲ ਭਰਿਆ ਗਿਆ ਤਾਂ ਦੇਖਿਆ ਗਿਆ ਕਿ ਇਹ ਪਾਣੀ ਰੰਗਦਾਰ ਅਤੇ ਕਾਰੀ ਗਰਮ ਸੀ। ਜਦੋਂ ਇਸ ਸੀਵਰੇਜ ਲਾਈਨ ਦਾ ਨਿਰੀਖਣ ਕੀਤਾ ਗਿਆ ਤਾਂ ਪਾਇਆ ਗਿਆ ਕਿ ਇਹ ਲਾਈਨ ਨਗਰ ਨਿਗਮ ਦੀ ਹਦੂਦ ਤੋਂ ਵੱਖਰੇ ਤੌਰ ਤੇ ਬਾਹਰੋਂ ਆ ਰਹੀ ਹੈ। ਇੱਥੇ ਦੱਸਣਯੋਗ ਹੋਵੇਗਾ ਕਿ ਨਗਰ ਨਿਗਮ ਦੀ ਹਦੂਦ ਤੋਂ ਬਾਹਰ ਵੀ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਲੱਗੀਆਂ ਹੋਈਆਂ ਹਨ। ਮੌਕੇ ਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਅਧਿਕਾਰੀ ਅਤੇ ਪੀ.ਡੀ.ਏ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਦੀ ਮੌਜੂਦਗੀ ਵਿੱਚ ਇਸ ਲਾਈਨ ਨੂੰ ਦੋ ਜਗ੍ਹਾ ਤੋਂ ਡਿਸਕਨੈਕਟ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਇਹ ਸੀਵਰ ਲਾਈਨ ਨਗਰ ਨਿਗਮ ਦੀ ਹਦੂਦ ਤੋਂ ਬਾਹਰ ਪੈਂਦੇ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਵੱਲੋਂ ਆ ਰਹੀ ਸੀ। ਨਗਰ ਨਿਗਮ ਦੀ ਹਦੂਦ ਤੋਂ ਬਾਹਰ ਪੈਂਦੀਆਂ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦਾ ਵੇਰਵਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ :-

1) ਜੀਵਨ ਹਿਸ਼ਮ ਡਾਇੰਗ

- 2) ਗੰਗਾ ਡਾਇੰਗ
- 3) ਸਹਿਯੋਗ ਇੰਟਰਪ੍ਰਾਈਜ਼ ਡਾਇੰਗ
- 4) ਐਨ.ਕੇ. ਵਾਸ਼ਿੰਗ ਡਾਇੰਗ
- 5) ਮੀਡਿਆ ਇਮਪੈਕਟਸ ਡਾਇੰਗ
- 6) ਫਾਰਚਯੂਨ ਇਮਪੈਕਟਸ ਡਾਇੰਗ
- 7) ਜੈ ਗਣੇਸ਼ ਪ੍ਰੋਮੋਸਰ ਡਾਇੰਗ
- 8) ਐਚ.ਐਮ. ਇੰਟਰਨੈਸ਼ਨਲ ਡਾਇੰਗ

ਇਹ ਡਾਇੰਗ ਯੂਨਿਟ ਸੀ.ਈ.ਟੀ.ਪੀ. ਤਾਜਪੁਰ ਰੋਡ ਨਾਲ ਜੁੜੇ ਹੋਏ ਹਨ, ਪਰੰਤੂ ਇਹ ਗੈਰ-ਕਾਨੂੰਨੀ ਕੁਨੈਕਸ਼ਨ ਨਗਰ ਨਿਗਮ ਦੇ ਸੀਵਰ ਨਾਲ ਵੀ ਪਾਇਆ ਗਿਆ ਸੀ। ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਹਨਾ ਡਾਇੰਗ ਯੂਨਿਟਾਂ ਦੇ ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕਰਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

vi) ਔਜ ਮਿਤੀ 03-05-2023 ਨੂੰ ਭੂਮੀ ਸੰਭਾਲ ਮਹਿਕਮੇ ਦੇ ਨੁਮਾਇੰਦੇ ਵੱਲੋਂ ਸੁੱਝਾ ਦਰਿਆ ਦੀ ਮੈਨੀਟਰਿੰਗ ਕਮੇਟੀ ਦੀ ਮੀਟਿੰਗ ਦੌਰਾਨ ਇਹ ਜਾਣੂ ਕਰਵਾਇਆ ਗਿਆ ਕਿ ਬੱਲੋਕੇ ਐਸ.ਟੀ.ਪੀ. ਦੇ ਟਰੀਟਮੈਂਟ ਪਾਣੀ ਵਿੱਚ ਆਇਰਨ ਅਤੇ ਮੈਨਗਨਿਸ ਦੀ ਮਾਤਰਾ Permissible Limit ਤੋਂ ਵੱਧ ਪਾਈ ਗਈ ਹੈ। ਇਕੋ ਇਹ ਵੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੀਟਿੰਗ ਦੌਰਾਨ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਕਾਰਜਕਾਰੀ ਟਿੰਜੀਨੀਅਰ ਨਾਲ ਇਸ ਬਾਰੇ ਵਿਚਾਰ ਵਟਾਂਦਰਾ ਹੋਇਆ ਤਾਂ ਇਹ ਗੱਲ ਸਾਹਮਣੇ ਆਈ ਕਿ ਉਸ ਟੇਰੀਆ ਵਿੱਚ ਕਈ ਇਲੈਕਟ੍ਰੋਪੋਲੇਟਿੰਗ ਯੂਨਿਟ ਹਨ ਅਤੇ ਇਹ ਸੰਭਾਵਨਾ ਹੋ ਸਕਦੀ ਹੈ ਕਿ ਉਨ੍ਹਾਂ ਵਿੱਚੋਂ ਕਿਸੇ ਟਿੰਡਸਟਰੀ ਦੇ ਅਣ-ਟਰੀਟਮੈਂਟ ਪਾਣੀ ਕਰਕੇ ਬੱਲੋਕੇ ਐਸ.ਟੀ.ਪੀ. ਵਿੱਚ ਆਇਰਨ ਅਤੇ ਮੈਨਗਨਿਸ ਜਿਆਦਾ ਆ ਰਿਹਾ ਹੈ।

ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇੰਨ੍ਹਾਂ ਦੀ ਚੈਕਿੰਗ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਜੇਕਰ ਕੋਈ ਯੂਨਿਟ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੇ ਨੋਰਮਸ ਅਨੁਸਾਰ Compliant ਨਹੀਂ ਹੈ ਤਾਂ ਉਸ ਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਵਿੱਚ ਨਗਰ ਨਿਗਮ ਅਤੇ ਪੰਜਾਬ ਵਾਟਰ ਸਪਲਾਈ ਅਤੇ ਸੀਵਰੇਜ ਬੋਰਡ ਦੀਆਂ ਟੀਮਾਂ ਆਪ ਦਾ ਸਹਿਯੋਗ ਕਰਨਗੀਆਂ।

- ਸੀ -
ਕਮਿਸ਼ਨਰ,
ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।

ਪਿੱਠਅੰਕਣ ਨੰ. 66/29.ਅ/ਜ/23

ਮਿਤੀ 03/05/23

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਅਨੁਸਾਰ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

- 1) ਮਾਣਯੋਗ ਚੇਅਰਮੈਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
- 2) ਮਾਣਯੋਗ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ, ਸਥਾਨਕ ਸਰਕਾਰ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
- 3) ਮਾਣਯੋਗ ਸਕੱਤਰ, ਵਿਗਿਆਨ, ਟੈਕਨਾਲੋਜੀ ਅਤੇ ਖਾਤਾਵਹਾਲ, ਚੰਡੀਗੜ੍ਹ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
- 4) ਮਾਣਯੋਗ ਇਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਕਮਿਸ਼ਨਰ,
ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ।